

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2548
ANSWERED ON:09.12.2014
CENTRAL ASSISTANCE TO ELDERLY PEOPLE
Karandlaje Km. Shobha

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of the provisions made by the Government for public assistance to elderly people; and

(b) the measures taken to ensure that such persons live a life of dignity by providing the best medical attention, economic security as well as emotional stability?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) and (b): The Government of India announced the National Policy on Older Persons (NPOP), 1999. The Policy envisages State support to ensure financial and food security, healthcare, shelter and other needs of older persons, equitable share in development, protection against abuse and exploitation, and availability of services to improve the quality of their lives.

Subsequently, the Maintenance and Welfare of Parents and Senior Citizens Act was passed in 2007 to ensure need based maintenance for parents and senior citizens and their welfare. The Act provides for maintenance of parents/senior citizens by children/relatives obligatory and justiciable through Tribunals; revocation of transfer of property by senior citizen in case of negligence by relatives; penal provision for abandonment of senior citizens; establishment of Old Age Homes for indigent senior citizens; adequate medical facilities and security for senior citizens and protection of life and property.

Details of the provisions made by the Government for providing assistance to elderly people and to ensure that such persons live a life of dignity are placed at Annexure.